

- श्री वारियर :
- श्री इन्द्रजीत गुप्त :
- श्री प्रभात कार :
- श्री वासुदेवन नायर :
- श्री स० मो० बनर्जी :
- श्री म० ला० द्विवेदी :
- श्री प्र० चं० बक्ष्मा :
- श्री भागवत झा छायाव :
- श्री सुबोध हुंसवा :
- श्री स० चं० सामन्त :
- श्री विश्वाम प्रसाद :
- श्री रामसेवक यादव :
- श्री उटिया :
- श्री यशपाल सिंह :
- श्रीमती मंमता सुल्तान :
- श्री दे० जी० नायक :
- श्री सोलंकी :
- श्री प्र० के० देव :
- श्री मोहन स्वरूप :
- श्री दे० व० पुरी :
- श्री लिंग रेड्डी :
- श्री विभूति मिश्र :
- श्री मा० ज० जाधव :
- श्रीमती रामबुलारी सिन्हा :
- श्री मारनसिंह प० पटेल :

क्या खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्री 9 दिसम्बर, 1965 के मध्य मंत्रणा प्रश्न संख्या 10 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) खंड विकास अधिकारी के पद को समाप्त करने के बाद मध्य प्रदेश सरकार को क्या अनुभव हुआ है ;

(ख) क्या इस बारे में केन्द्र और मध्य प्रदेश सरकार के बीच कोई और पत्र-व्यवहार हुआ है; और

(ग) यदि हाँ, तो अब केन्द्रीय सरकार राज्य सरकार के इस निर्णय से किम हद तक सहमत हुई गई है ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्री (श्री चि० सुब्रह्मण्यम) :
(क) राज्य सरकार ने पहली जनवरी, 1966 से खण्ड विकास अधिकारियों के पद समाप्त कर दिए हैं, किन्तु विस्तार अधिकारी (कृषि) को खण्ड का कार्यभारी बना दिया है और उसे ग्राहता तथा वितरण अधिकारी घोषित कर दिया है। उप-मंडल अधिकारी (राजस्व) को उसके अर्थाधिकार के खण्डों का सर्वकार्यभारी बनाया गया है। विस्तृत प्रबन्धों को अभी अभी अंतिम रूप दिया जाता है।

(ख) तथा (ग). केन्द्रीय सरकार ने राज्य के निर्णय के बारे में अपनी सहमति नहीं दी है। इस मामले पर योजना आयोग के परामर्श से विचार किया जा रहा है।

Election Expenses

- *14. Shri Lahtan Chaudhry;
Shri Rameshwar Tantia;
Shri Himatsingka;
Shri Bhanu Prakash Singh;
Shri Bagri;
Dr. Ram Manohar Lohia;
Shri Ram Sewak Yadav;
Shri Kisheu Pattnayak;
Shri Vishram Prasad;
Shri Narayan Reddy;
Shri Yashpal Singh;
Shri Madhu Limaye;
Shri Vishwa Nath Pandey;
Shrimati Ramdulari Sinha:

Will the Minister of Law be pleased to state:

(a) whether it is a fact that the Election Commission has finalised proposals on curbs on election expenses;

(b) if so, the broad details thereof;

(c) whether these proposals have been accepted by Government; and

(d) if not, the reasons therefor?

The Minister of Law (Shri G. S. Pathak): (a) and (b). Yes, Sir; the principal proposals of the Election Commission on election expenses

made in the Report on the Third General Elections in India, 1962, relate to the removal of the two defects which, according to the Commission, are the main defects from which the existing law relating to the account of election expenses suffers. The first defect is that the period of accounting is limited to the interval between the date of the notification calling the election and the date of the declaration of the result of the election.

The second defect is that the expenditure incurred by political parties on particular candidates or groups of candidates sponsored by them does not require to be included in the accounts of any of the candidates.

The Election Commission has recommended that these two main defects should be removed by an amendment of the law.

Another important recommendation of the Commission is that there should be a provision prohibiting election expenses being incurred by any person other than the candidate, his election agent and persons authorised in writing by the election agent and providing that where any such authorised person incurs any expenses he should furnish a detailed account of those expenses to the appropriate officer.

The other recommendations of the Commission with respect to election expenses relate to matters of detail.

(c) and (d). The proposals of the Commission are now under the consideration of the Government.

Emergency Food Programme

- *15. **Shri Kameshwar Tanti;**
Shri Lahtan Chandary;
Shri Himatsingka;
Shri Narayan Reddy;
Shri Linga Reddy;
Shri Bagri;
Dr. Ram Manohar Lohia;
Shri Vishram Prasad;
Shri Kishan Pattnayak;
Shrimati Maimoona Sultan;

Will the Minister of Food, Agricul-

ture, Community Development and Co-operation be pleased to state:

(a) whether it is a fact that the Union Government are finding difficulty in raising two million tons of short term crops under the emergency food programme;

(b) if so, the nature of difficulties that come in the way of implementing this programme;

(c) whether it is also a fact that the Centre has promised to meet the fertilizer requirements of the States in full for the emergency programme;

(d) if so, whether the Centre is in a position to meet their requirements; and

(e) whether the main difficulty in the implementation of this emergency food plan is due to the foreign exchange shortage?

The Minister of Food, Agriculture, Community Development and Co-operation (Shri C. Subramaniam):

(a) and (b). No definite target of additional production of foodgrains has been fixed under the Emergency Food Production Programme. However as a result of bringing 3.2 million acres of area under additional crops during the rabi and summer seasons in 1965-66 substantial additional food production could be expected. While it is too early to indicate the actual production from this additional acreage, the reports received from the State Governments indicate that the additional area to be brought under cultivation by them is likely to exceed the overall targets given to them.

(c) and (d). The fertilizer requirements of the States regarding their Emergency Food Production Programme have been met in full.

(e) The shortage of foreign exchange has been a limiting factor in the progress of the entire agricultural production plan and not merely of the Emergency Food Production drive.